

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 227 of 2015 & IA No. 373 of 2015**

**Dated: 18<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Gail (India) Ltd.**

**.... Appellant(s)**

**Versus**

**Sabarmati Gas Ltd. & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sandeep Mahapatra  
Mr. Kayesh Begg

Counsel for the Respondent(s) : Mr. Piyush Joshi  
Ms. Sumiti Yadava for R-1

Mr. Sumit Kishore for R-2

**ORDER**

Admit. Issue notice on the appeal as well as on the I.A. No. 373 of 2015. Mr. Piyush Joshi takes notice on behalf of Respondent No.1 ad Mr. Sumit Kishore takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 18.04.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 16.05.2016 after serving copy on the other side.

List the matter on **20.05.2016.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**